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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 3078/2003

New Delhi this the 19th day of December, 2002

**Hon'ble Shri Bharat Bhushan, Member (J)**

Hari H.Tiwani,  
S/o Late Sh. H.S.Tiwani  
R/o 603, Naveen Kunj Apartments  
Plot No.22, Pocket No.7  
Dwarka, Phase-I  
New Delhi-110045.

Applicant  
(By Advocate Shri S.M. Ratanpaul)

VERSUS

1. Union of India  
Through the Secretary  
Ministry of Power  
Shram Shakti Bhawan  
New Delhi.
2. The Secretary  
Ministry of Personnel  
Public Grievances & Pensioners  
North Block  
New Delhi.
3. The Chairman  
Central Electricity Authority  
Sewa Bhawan  
R.K.Puram  
New Delhi.

Respondents

O R D E R (ORAL)

**Hon'ble Shri Bharat Bhushan, Member (J)**

Heard.

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2. The petitioner is stated to have initially appointed as Work Mistri on regular work-charged establishment in the Badarpur Thermal Power Project as direct recruit on the basis of regular selection under the Central Government. He is also stated to have worked continuously there, earned annual increments regularly, crossed

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Efficiency Bar and even got further promoted as Assisant Store-keeper and ultimately he voluntarily retired from Badarpur Thermal Power Project on 30.9.2002. He claims that he is entitled for pro-rata pension and other pensionary retirement benefits, including DORG, leave encashment etc. as he has completed for more than 10 years service with the Central Government before his absorption in NTPC. Learned counsel further submits that similar persons have also been given such benefits. But in spite of the representations dated 19.12.2002 and 3.12.2003 made by the applicant (Annexures A-5 colly), the respondents have neither given him such benefits nor they have responded to.

4. This being so, in my view that the OA can be disposed of at this stage with directions to the respondents to treat the present OA as supplementary representation and dispose of the claim of the applicant in the light of decisions annexed along with the OA where similarly circumstance persons have been allowed pro-rate benefits. This should be done with detailed and speaking order within two months from the date of receipt of a copy of this order.

5. Let a copy of this order along with the copy of the OA be sent to the respondents.



( Bharat Bhushan)  
Member (J)

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